

Free Education in Delhi

*3640. { Shri Pangarkar:
Shri Ram Garib

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1246 on the 2nd December, 1960 and state:

(a) whether a decision has since been taken by Government to impart free education to students of Government schools in Delhi and New Delhi upto the Middle standard; and

(b) if not, when the decision is likely to be taken and implemented?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Does not arise.

Sports in Himachal Pradesh

3641. Shri Pangarkar: Will the Minister of Education be pleased to state:

(a) whether any amount of grant has been given to Himachal Pradesh for raising the standard of sports during the Second Five Year Plan period; and

(b) if so, the amount thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Apart from the grants to the extent of Rs. 4,500, the Administration was authorised to incur the following expenditure:

(i) Rs. 30,000 for grants to Sports Associations.

(ii) Rs. 38,000 for acquisition of play-fields by educational institutions.

(iii) Rs. 2,000 for purchase of sports equipment by educational institutions.

(iv) Rs. 6,000 for popularization of sports and games in rural areas.

Company Law Cases

3642. { Shri Pangarkar:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state the number of company law cases dealt with by the anti-fraud squad during November, 1960 to March, 1961?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Thirteen cases including three registered between November, 1960 and March, 1961 were dealt with during this period.

Pardons and Remissions

3643. { Shri Pangarkar:
Shri Bibhuti Mishra:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state the number of (i) murder cases and (ii) other cases in which pardons or remissions have been granted by the Central Government or the President during the period from November, 1960 to March, 1961?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Death sentence was commuted to imprisonment for life in the case of fourteen prisoners but in no case was remission of punishment granted during the period from 1st November, 1960 to 31st March, 1961.

Visas

3644. { Shri Pangarkar:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) the number of foreigners to whom visas to visit India were issued during the fourth quarter of the year 1960; and

(b) the names of the countries to which these persons belong?